

GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2555
TO BE ANSWERED ON 10.08.2026

IMPLEMENTATION OF MPLADS

2555. SHRI I.S. INBADURAI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government has undertaken a comprehensive review of the implementation of the Members of Parliament Local Area Development Scheme (MPLADS), if so, the details of findings and action taken thereon;

(b) the State-wise details of MPLADS funds allocated, released and utilized during the last three years and the current financial year, including unspent balances;

(c) whether Government has assessed the impact of MPLADS works on local infrastructure development, public services and socio-economic development, if so, the details thereof; and

(d) whether it is a fact that delays occur in execution of MPLADS works due to procedural approvals, land availability and coordination issues?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) & (c) The Ministry has conducted a Third-Party Physical Evaluation of the MPLADS works completed during the period 01.04.2019 to 31.03.2024, in 504 nodal districts across the country to ascertain and assess various aspects of implementation of the MPLAD Scheme. The key findings of the Report of Third-Party Physical Evaluation are as below:

- i. 100% of assets selected as sample were located at the time of field evaluation.
- ii. Based on the primary findings, 94.56% of the assets were found as functional, indicating effective execution and usability of the majority of projects.
- iii. Overall, 82.27% of the assets surveyed were reported to be properly maintained.
- iv. It was found that 87.24% of recommended projects were sanctioned within the prescribed timelines.
- v. Based on the data received, 86.72% of works were completed within the prescribed timelines of 365 days.

- vi. At the community level, MPLADS assets are expected to provide better social infrastructure, strengthened local connectivity, and created spaces that foster collective well-being.
- vii. During field visits, 77.04% respondents gave the feedback that the project has contributed to the overall development of their community, while 95.82% of respondents reported that the MPLAD Scheme has increased their trust in governance and public authorities.

(b) The state-wise details of the funds allocated, works recommended, sanctioned, completed and in progress during the last three years and the current financial year under Member of Parliament Local Area Development Scheme (MPLADS) is enclosed (Annexure I).

(d) Under the Member of Parliament Local Area Development Scheme (MPLADS), Hon'ble Members of Parliament submit recommendations for development works directly to the District Authorities through the MPLADS eSAKSHI portal. The recommended works are scrutinised, sanctioned or rejected, and implemented by the District Authorities in accordance with the administrative, financial and technical rules of the concerned State/UT Government and the provisions of the MPLADS Guidelines, 2023.

The MPLADS Guidelines, 2023 prescribe specific timelines and conditions for the processing and execution of recommended works. As per paragraph 3.2.4, the Implementing District Authority is required to issue sanction or rejection of every work recommended by a Member of Parliament within 45 days from the date of receipt of the recommendation. Further, in terms of paragraph 3.2.12, the sanction letter shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year from the date of sanction. In exceptional cases, such as works located in difficult or hilly terrain, where the implementation period is likely to exceed one year, the specific justification for such extension is required to be recorded in the sanction letter.

The Guidelines further require the Implementing District Authority, before according sanction to any work, to ensure that all requisite statutory and regulatory clearances have been obtained from the competent authorities, that the proposed work conforms to the provisions of the MPLADS Guidelines, and that a written undertaking has been obtained from the concerned User Agency confirming its willingness to bear the operation and maintenance cost of the asset from its own resources.

It has been observed that delays in the issuance of administrative and technical sanctions for works recommended under the Scheme are generally attributable to factors such as submission of incomplete proposals, local disputes, issues relating to land availability or site feasibility, requirements of statutory and regulatory clearances, and other technical or administrative constraints at the district level. As per the MPLADS Guidelines, the responsibility for timely scrutiny of proposals, issuance of sanctions, and execution of works rests with the Implementing District Authorities.

{Annexure referred to in part (b) of Reply to Rajya Sabha Unstarred Question No. 2555 for answer on 10.08.2026}

The state-wise details of the funds allocated, works recommended, sanctioned, completed and in progress during the last three years and the current financial year under Member of Parliament Local Area Development Scheme (MPLADS)

S.No	State	Allocation (₹ in cr)	Works Recommended		Works Sanctioned		Works Completed		Works Under Progress		Amount disbursed to vendors (₹ in cr)
			Number	Amount (₹ in cr)	Number	Amount (₹ in cr)	Number	Amount (₹ in cr)	Number	Amount (₹ in cr)	
1	Andaman And Nicobar Islands	27.55	68	16.36	55	12.62	10	1.16	45	11.46	6.59
2	Andhra Pradesh	955.21	8838	657.91	8187	604.41	4115	254.17	4072	350.24	402.95
3	Arunachal Pradesh	63.72	722	56.40	675	53.33	369	32.00	306	21.34	52.60
4	Assam	471.88	4976	362.33	3993	294.24	587	36.27	3406	257.97	230.45
5	Bihar	1448.70	14738	1126.91	13069	1010.26	10305	726.02	2764	284.24	825.83
6	Chandigarh	39.29	150	14.11	119	12.38	54	5.77	65	6.61	7.86
7	Chhattisgarh	367.23	4948	266.79	4588	249.16	2789	148.04	1799	101.12	208.64
8	Delhi	301.16	1376	175.99	1160	129.22	433	34.23	727	94.99	87.31
9	Goa	81.69	461	68.26	249	37.22	76	6.79	173	30.43	32.21
10	Gujarat	864.90	17748	660.46	15984	573.81	8872	291.18	7112	282.64	379.32
11	Haryana	350.01	4525	251.37	3903	216.19	1245	52.95	2658	163.24	134.77
12	Himachal Pradesh	160.86	4878	120.58	4658	113.18	1093	27.73	3565	85.45	86.15
13	Jammu And Kashmir	154.38	1846	79.74	1671	66.24	848	23.21	823	43.03	36.29
14	Jharkhand	463.51	9540	371.75	8340	331.74	1826	86.54	6514	245.21	262.81
15	Karnataka	979.71	11851	727.51	9043	545.49	3152	154.27	5891	391.23	432.26
16	Kerala	760.40	8979	589.69	6860	435.30	3754	191.17	3106	244.13	278.25
17	Ladakh	27.16	207	13.30	144	8.92	0	0.00	144	8.92	1.41
18	Lakshadweep	35.38	73	29.23	71	25.92	27	8.28	44	17.64	23.28
19	Madhya Pradesh	949.27	17851	708.38	14830	601.41	6185	197.51	8645	403.90	495.26
20	Maharashtra	1637.64	13266	1203.36	9552	837.29	4016	316.95	5536	520.34	658.06
21	Manipur	68.67	242	55.43	237	54.62	94	11.08	143	43.54	49.99
22	Meghalaya	62.31	1295	54.89	1153	50.42	609	22.29	544	28.12	44.01
23	Mizoram	41.66	478	34.65	475	34.47	81	7.11	394	27.36	32.51
24	Nagaland	40.26	144	38.43	134	36.88	110	28.31	24	8.57	36.16
25	Odisha	722.25	13920	534.08	11817	439.09	3901	136.89	7916	302.20	269.02
26	Puducherry	58.60	229	47.02	136	28.75	39	6.22	97	22.53	18.97
27	Punjab	444.70	8556	323.53	7994	302.81	4807	155.20	3187	147.62	233.28
28	Rajasthan	846.33	8936	566.88	7843	486.67	3849	206.06	3994	280.61	367.82
29	Sikkim	46.56	368	45.95	284	37.49	86	13.02	198	24.47	36.57
30	Tamil Nadu	1445.31	13289	1187.66	11007	977.97	6526	504.77	4481	473.19	876.77
31	Telangana	689.99	12645	505.15	9464	381.78	3066	115.52	6398	266.26	270.68

32	The Dadra And Nagar Haveli And Daman And Diu	39.21	60	25.25	0	0.00	0	0.00	0	0.00	0.00
33	Tripura	63.22	349	50.32	308	40.41	135	8.37	173	32.04	31.99
34	Uttar Pradesh	2549.06	39951	2085.97	35461	1880.31	20852	945.90	14609	934.41	1594.00
35	Uttarakhand	212.07	4140	149.78	3756	130.90	1278	26.60	2478	104.30	83.68
36	West Bengal	1430.30	13811	1071.08	12194	891.93	5475	317.23	6719	574.70	654.96
Source: Information available on the MPLADS eSAKSHI portal, as updated by the District Authorities and Implementing Agencies, as on 05.08.2026.											
